

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Develoers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 31.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advs.
with Mr. Vikas Garg, RP

For the Applicant

Mr. Anupam Lal Das, Sr. Adv. with Mr. Sinha
Shrey Nikhilesh & Mr. Swastik Verma, Advs.
Mr. Manchanda, Liquidator & Mr. Nitin Bajaj,
Adv.

For the Liquidator

ORDER

IA-3002/2020

On the application, the Respondent side is hereby directed to file reply within one week hereof and rejoinder, if any, within three days thereof.

List this application for hearing on **25.08.2020** with a direction to the CoC not to take decision, until next date of hearing, over Expression of Interests likely to come before CoC.

- Sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)